

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 13

IA 1690/2024 (NEW IA) IN C.P. (IB)/474(MB)2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.04.2024**

NAME OF THE PARTIES: **SES ENERGY SERVICES INDIA PRIVATE LIMITED**

Section 10 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Rohit Gupta, Adv. Darpan Bhatia for the Applicant present.

IA 1690/2024

Registry as well as Applicant are directed to **issue notice** to the Resolution Professional. The Applicant shall file service affidavit along with copy of notice sent to the Resolution Professional, original postal receipt, track report/acknowledgments, emails etc., at least two days before the next date of hearing.

Registry is also directed to submit service report along with copy of notice sent to the Resolution Professional, postal receipt, track report/acknowledgment.

Resolution Professional is directed to file the Reply within two (2) weeks by serving an advance copy to the Counsel for the Applicant.

List this matter on Board on **07.05.2024**.

- sd-

PRABHAT KUMAR
MEMBER (TECHNICAL)

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh